

THE HIGH COURT OF MANIPUR AT IMPHAL

NOTIFICATION *Imphal, the 10th October, 2024*

No. HCM/L-37/1-2023/L&T/ 21474 : It is hereby informed that in accordance with the direction of the Hon'ble AI-Assisted Legal Translation Advisory Committee of the Hon'ble High Court of Manipur, the Legal Glossary Committee, which has been constituted by the Hon'ble Chief Justice vide notification dated 20th December, 2023 to prepare a comprehensive Legal Glossary in Manipuri, has prepared and compiled 7 (seven) lists of Manipuri legal terms so far, which are enclosed herewith as List-1, List-2, List-3, List-3B, List-4, List-5, List-6 and List-7 respectively.

The Manipuri legal terms mentioned above will form part of Manipuri Legal Glossary upon publication, and with the aim of ensuring a comprehensive review and inclusivity of feedback in order to refine the terms prior to such publication, suggestions are invited from the legal fraternity and academic experts, and such suggestion/feedback may be given in respect of each term contained in the lists enclosed herewith. A time period of 20 days will be provided for the submission of the suggestions.

The Legal Glossary Committee will, upon receipt of the suggestions/feedbacks within the period mentioned above, finalize the terms for publication of the first volume of Legal Glossary in Manipuri after incorporating any pertinent suggestions or amendments.

In this regard, suggestions/feedbacks are invited from the members of the Bars and academic experts, which may be submitted within a period of 20 (Twenty days) from the date of the notification.

The suggestions/feedbacks may be submitted to the High Court physically or through email (pc1-translation-hcm@manipur.gov.in or highcourtranslation@gmail.com).

Snehlakshmi Yanglem 10/10/2024
(SNEHLAKSHMI YANGLEM)
Senior Grade Translator,
High Court of Manipur

No. HCM/L-37/1-2023/L&T/ 21475-86

Copy to:

1. *The Principal Secretary to the Hon'ble Chief Justice, High Court of Manipur.*
2. *The Private Secretary to Hon'ble Mr. Justice A. Bimol Singh, Judge, High Court of Manipur.*
3. *The Private Secretary to Hon'ble Mr. Justice A. Guneshwar Sharma, Judge, High Court of Manipur.*
4. *The Private Secretary to Hon'ble Mrs. Justice Golmei Gaiphulshillu, Judge, High Court of Manipur*
5. *The P.S. to Registrar General, High Court of Manipur.*
6. *Registrar (Judicial), High Court of Manipur.*
7. *Joint Registrar (Judicial), High Court of Manipur.*
8. *Language Officer (Special Officer), High Court of Manipur.*
9. *The System Analyst, High Court of Manipur*
-He is requested to upload the same in the Official Website of this Registry.
10. *System Officers, Imphal West/ Imphal East/ Bishnupur/ Thoubal/ Ukhrul/ Senapati/ Churachandpur/ Tamenglong.*
- They are requested to upload the same in the Official Websites of the District Courts concerned.
11. *Junior Grade Translator, High Court of Manipur.*
12. *Guard file/Concerned file.*

Snehlakshmi Gardem
Senior Grade Translator, 10/10/2024
High Court of Manipur

FINAL DRAFT MANIPURI LEGAL TERMS – 1st LIST

Sl. No.	Terms	Proposed Meanings
1.	Proceedings	Thoudou paring, paring
2.	Judiciary	Waayel-Leingak
3.	Judicial	Waayel gi (oiba)
4.	Judicial proceeding	Waayel paring
5.	Legal proceeding	Chatna-pathaap paring
6.	Action	Waayel khongthaang
7.	Suit	Waakat
8.	Application	Waakat; waakat-che
9.	Petition	Hayjache
10.	Plaint	Houdok waakat
11.	Written statement	Houdok paokhum
12.	Rejoinder	Mathaang waakat
13.	Replication	Mathaang paokhum
14.	Counter claim	Ngaakthok waakat
15.	Set off	Kaktha waakat
16.	Plaintiff	Waakatloy
17.	Co-plaintiff	Waakatminnaroy
18.	Defendant	Ngaakthokloy
19.	Co-defendant	Ngaakthokminnaroy
20.	Petitioner	Haaijaroy
21.	Applicant	Waakatloy
22.	Appeal	Shingna waakat
23.	Revision,	Penda waakat
24.	Review petition	Shemdok waakat
25.	Appellant	Shingna waakatloy
26.	Respondent	Paokhumloy
27.	Opposite party	Maiyokloy
28.	Court	Cheiraap; waayelshang
29.	Crime	Araanba thabak
30.	Offence	Maraal
31.	Civil (case)	Meefaa-meepungi nattaba (waathok/waafangnaba)
32.	Criminal (case)	Meefa-meepungi (waathok/waafangnaba)
33.	Case	Waaphangnaba; waathok
34.	To prosecute	Waayel houba; waayel chatthaba
35.	Prosecution	Waayel chatthaba
36.	Prosecutor	(Leingaakki) waayetloy
37.	Public prosecutor	Leingaakki waayetloy
38.	Litigation	Waayel chattha-paring
39.	Litigant	Waakatloy
40.	Contempt	Langjaba
41.	Execution	Thoupaangba
42.	Order	Yathang; waayel yathang
43.	Direction	Yathang

44.	Judgment	Mapung yathang
45.	Interim order	Marakki waayel yathang
46.	Interlocutory order	Masha wayel yathang
47.	Decree	Chatna yathang
48.	Speaking order	Maram peebea yathang
49.	Preliminary decree	Marakki chatna yathang
50.	Final decree	Aroyba chatna yathang
51.	Injunction	Atheengba yathang
52.	Temporary/preliminary injunction	Marakki athing yathang
53.	Permanent injunction	Aroyba athing yathang
54.	Complaint	Waakat
55.	Complainant	Waakatloy
56.	Charge	Maral waarol
57.	Charge sheet	Maral waarol che
58.	Law	Waayel pathaap
59.	Judge	Waayel mapu
60.	Justice	Waayel mapu. Achumba
61.	Rules(s)	Chatna pathaap
62.	Pleadings	Waakat-waakan
63.	Relief	Nija wa. Tengbang
64.	Prayer (for relief)	Thouni
65.	Performance	Paangthokpa
66.	Liability	Mangam (as in mathou- mangam)
67.	Liable	Toufam thoklaba
68.	Trial	(meefa-meepun) wayel
69.	Accused	Maraal sheeraba mee
70.	Co-accused	Maraal shiminnaraba mee
71.	Bail	Marakki thaadokpa
72.	Parole	Miyaat marakki thadokpa
73.	Fact	Leiriba waafam
74.	Circumstance	Phibham
75.	Acquit	Laandabani laothokpa
76.	Notice	Khanghan waarol
77.	Summon	Koukhatpa
78.	Summons	Koukhatche
79.	Convict	Miyaat taaraba mee
80.	To convict	Miyaat taahanba
81.	Conviction	Miyaat taahanba
82.	Reject	Kakthatpa; yaadaba
83.	Dismiss	Kakthatpa
84.	Dispose of	Loishinba
85.	Disposal	Loishinba
86.	Allow	Ayaaba peebea

Reeta Laishram
Language Officer (Special Officer),
High Court of Manipur

FINAL DRAFT MANIPURI LEGAL TERMS – “2nd LIST”

Sl. No.	Terms	Proposed Meanings
1.	Right	Phangpham thokpa, hak
2.	Ownership	Mapu oiba
3.	Possession	Khudumda leiba/payba
4.	Custody	Chekshin kolonba, konba
5.	Judicial custody	Waayel kheishum
6.	Police custody	Kheisum (police ki keishum)
7.	Title	Mapu oibagi khudam changdam
8.	Interest	Phangpham thokpa hak, khudongchaaba, phangpham thokpa khudongchaaba
9.	Duty	Thoudaang. Kaangkat
10.	Obligation	Toupham thokpa, mangam
11.	Instrument	Ayee che
12.	Fair	Meechang-meekhai naidaba
13.	Equity	Achaan meera naidaba
14.	To execute (an instrument)	Pangthokpa (Ayee che)
15.	Merit	Machang oiba machaak
16.	Rely on/relied on	Matung inba, mateng loubaba, ngaaba
17.	Prima facie	Ahaanbaa meetyengdaa, koopthadrigeida
18.	Agreement	Yaanaba
19.	Deed of agreement	Yaanache
20.	Terms of agreement	Yaana waarol
21.	Deed	Ayeeche
22.	Contract	Waayel pathaapna yaaba yaanache
23.	Bye-law	Lanai chatna pathaap, masaa chatna pathaap
24.	Document	Che-chaang
25.	Record	Laachan
26.	To record	Laachanba
27.	To place on record	Laachanda haappa
28.	Supra	Mathakta, mamaangda, haanna
29.	Infra	Makhaada, matungda, konna
30.	Bond	Waapunche, apunche
31.	Impugned	Shingnariba, yetliba
32.	Evidence	Khudam chaangdam
33.	Material evidence	Machang oiba khudam changdam
34.	To issue	Laothokpa, che-thaaba, peebea
35.	Issue	Khannagadaba waapham
36.	Legal issue/issue of law	Waayel pathaapki oiba khannagadaba waapham
37.	Issue of fact	Khudam changdam changba khannagadaba waapham
38.	Material issue	Machang oiba khannagadaba waapham
39.	Provision	Ayeeba taangkakki waapham
40.	Proviso	Ayeeba waaphamgi akhannaba



		waarol
41.	Provided that	Mathakki waaphamsi leirabasu
42.	Notwithstanding	Oiningba oijarabasu
43.	Subject to	Makhaa ponna
44.	Directory (requirement)	Ilhanningba (tangaiphadaba)
45.	Directory provision	Ilhanningba Ayeeba taangkakki waapham
46.	Mandatory	Tangaiphadana indaba yadaba
47.	Learned	Khang heiraba
48.	Advocate	Waayetloy
49.	Counsel	Waayetloy
50.	Attorney	Waayetloy
51.	Lawyer	Waayetloy, waayel pathaap khangba mee
52.	Barrister	Waayetloy
53.	Date	Cheichat
54.	Dated	Cheichat asida
55.	Fine	Shentek, waakongshel
56.	To file	Chejanba
57.	File	Chejan
58.	Number	Cheising
59.	File No.	Chejan cheising
60.	Para/paragraph	Waareng kaatup
61.	Chapter	Pandup
62.	Letter	Ayee cherol
63.	Copy	Chemaan
64.	Hon'ble	Ikaikhumnajariba
65.	Versus	Mayoknariba, paanariba
66.	Oath	Waashak
67.	Affidavit	Waashak-che
68.	To depose	Waashaktuna hayba
69.	Deposition	Waashaktuna hayba waapham
70.	Deponent	Waashakliba mee
71.	Sue motu	Masaa mathanta
72.	Status quo	Leiriba mawong matou, leiriba phebham
73.	Status quo ante	Mamanggi mawong matou, Mamangda leiramba phebham
74.	Public policy	*Leibaak meeyaamgi oiba poram
75.	Public interest	*Leibaak meeyaamgi kudongchaaba
76.	Public interest litigation	*Leibaak meeyaamgi khudongchanaba waayel chattha paring
77.	Summary trial	Asamba waayel
78.	Contend	Waapham thamba
79.	Argue	Waayet peebe, waayet thamba
80.	Argument	Waayet
81.	Submit	Waapham laankhatpa, waapham thamba, waapham hanggatpa
82.	Submission	Hanggat waapham
83.	To highlight	Mayek shengna thamba
84.	To aver	Hanggatpa
85.	Averment	Hanggat waapham

86.	(to be) of the opinion	Eigi waakhanda, eigi mityengda
87.	(to be) of the view	Eigi waakhanda, eigi mityengda
88.	(to be) of the considered view	Kupna khallaba waakhal mityengda
89.	It is concluded/in conclusion/in result	Waaroshinda, loishallakpada, waakheirakpada

Reeta Laisbraun
Language Officer (Special Officer),
High Court of Manipur

FINAL DRAFT MANIPURI LEGAL TERMS – “3rd List”

Sl.No.	Terms	Glossary Committee Meeting
1.	Ab initio	Hek houbadagee
2.	void	Chatnaba yaadaba
3.	Voidable	chatnahandaba yaaba
4.	Void ab initio	Hek houbadagee chatnaba yadaba
5.	Pending	Panduna leiriba, palliba, loisindriba
6.	Costs (of a suit)	Shenjang
7.	Costs (imposed as fine)	Waakongshel
8.	Writ	Writ
9.	Writ petition	Writki hayjache
10.	Warrant	(ayaaba peebe) yaathangche
11.	Lawsuit	Waayel waakat
12.	Suit at law	Waayel waakat
13.	Principle	Leeching waa, kaanglon
14.	Natural justice	Mahousha waayel
15.	Principle of natural justice	Mahousha waayel kaanglon
16.	Locus standi	Taabeephram thokpa
17.	Infructuous	Mahei yaandabaa, Mahei yallaroidaba
18.	Instruction	Paotaak, yaathang
19.	Jury	Khunai waayelloysing
20.	Liberty	Neengtamba
21.	Freedom	Neengkhatamba
22.	Adjudication	Waayel waakheiba (gi thabak)
23.	Adjudicate	Waayel waakheiba
24.	Jurisdiction	Mangal lamkhei
25.	Inherent jurisdiction	Sagonnaba Mangal lamkhei
26.	Authority	Mateekmangal. Ashuppaa, angambaa
27.	Competence	Mateekmangal, Mateek chaaraba
28.	Competent	Mateekmangal leiba, Mateek chaaraba
29.	Competent authority	Mateekmangal leiraba ashuppa/angamba, Mateek chaaraba ashuppa/ angamba

30.	Competency	Mateekmangal, Mateek chaaraba
31.	Report	Paodam, paodamche
32.	Legal representative	Waayel meehut
33.	Personal representative	Lannai meehut
34.	Lawful representative	Waayel meehut
35.	Heir	Lan-thum phanghougadaba (mee)
36.	Legal heir	Lan-thum phanghougadaba (mee)
37.	Next friend	Mahut shinba (mee)
38.	Next of kin	Naknaba maree mata
39.	Admission	Yaaraba, yaajaba. Ayaaba peebea.
40.	Hearing	Waakat taaba
41.	Admission hearing	Ayaaba peebagee waakat taaba
42.	Admission stage	Ayaaba peebagi taangkak
43.	Hearing stage	Waayel waakat taabagi taangkak
44.	Detention	Panthahanba, khaamba, thingba, Phaajinba
45.	Detenu	*Panthahanbaa, khaamba, thingba, Phaajinba (mee)
46.	Detainee	Panthahanbaa, khaambaa, thingbaa, Phaajinbaa (mee)
47.	Confession	Maraal Yaja waarol
48.	Assail	Shingnaba
49.	Assailant	Khutthaariba mee.
50.	Witness	Khanghou-uhou mee
51.	Examination	Waahang paohangba, kupna yengsinba, waahangba
52.	Cross-examination	Waayet waahang paohang
53.	Examination-in- chief	houdok waahang paohang
54.	Re-examination	Hanna waahang paohang, hanna kupna yengsanba
55.	Enquiry	Thijinba
56.	Inquiry	Thijin khomjinba
57.	Investigation	Thijin humjinba

FINAL DRAFT MANIPURI LEGAL TERMS – “3rd List” Part-B

Sl.No.	Terms	Meeting
1.	Findings	Thijin-mahei, thijinbada fanglakpaa, thijil waarol
2.	Illegal	Waayel pathaapna yaadaba
3.	Unlawful	Waayel pathaapna yaadaba
4.	Bad in law	Waayel pathaapki meetyengda yaadaba
5.	Unjust	Chumdaba
6.	Malice	Phatta-waakhal, tharum, chukchel seppa, hullanba, marouleiba
7.	Fraud	Namthaak, lounam
8.	Deceit	Lounamba, meenamba,
9.	Good faith	Phana khanba, phana thajaba
10.	Bad faith	Phattana khanba, phattana thajaba
11.	Bona fide	Pukchel tingbaa, pukchel shengbaa
12.	Bona fides	Pukchel tingbaa, pukchel shengbaa
13.	Mala fide	Phattabaa waakhal, mabuk maangbaa, mabuk seppa
14.	Mala fides	Phattabaa waakhal, mabuk maangbaa, mabuk seppa
15.	Sentence	Cheirak/ cheirak paadam
16.	To sentence	Cheiraak peeba
17.	To punish	Cheiraak peeba
18.	Punishment	Cheiraak
19.	Vitiate	Mayaai chamhanba, kannahandaba, mahei yaanhandaba, chatnahandaba
20.	Statement	Waangaang, Waarol, phongdok waarol, phongdok wa
21.	Cause list	Waayel waakat pareng
22.	Cause title	Waayel waakat

		mingthol
23.	Cause of action	Waayel waakat hourakfam
24.	Senior Counsel/Senior Advocate	Luching waayetloy
25.	Senor layer	Ahal waayetloy, waayetloy ahal
26.	Allegation	Maral sheebaa, sheeriba maraal

FINAL DRAFT MANIPURI LEGAL TERMS – “4th List”

Sl.No	Terms	Meeting
1.	Counter affidavit/Affidavit-in-opposition	Paaokhum waasak che
2.	Prima facie case	Ahaanba meetyengda chummi haaina louba yaaba wapham
3.	Prima facie evidence	Ahaanba meetyengda chummi haina louba yaaba khudam changdam
4.	Primary evidence	Haktheng khudam chaangdam
5.	Secondary evidence	Ngamthang khudang chaangdam
6.	Decree nisi	Pheebam gi yaathang
7.	Rule nisi	Pheebam gi yaathang
8.	To issue rule nisi	Pheebam gi yaathang taaothaba
9.	To quash	Kakthatpa, louthokpa
10.	To set aside	chatnahandaba
11.	Sub judice	Waayen chattharingei, waayen loidringei
12.	Res judicata	Waakheinakhraba waapham
13.	Just	Phajaba; meechang- meekhaay-naaidaba; maram-chaaba, Achumba, chunaba, achanmeerai naidaba
14.	Unjust	Hounadaba; chumdaba; phajadaba; meechang- meekhai naaiba, Achaanmeerai naaiba
15.	Injustice	Hounadaba; chumdaba; phajadaba; meechang- meekhai naaiba, Achaanmeerai naaiba
16.	To abate	Lamba yaaodabadagi/haaptabadagi loisihanba
17.	Abatement	Lamba yaaodabadagi/ haaptabadagi loishinba
18.	To abet	(Phattaba thabakta) thoujinba, Phattabada paangsinba,
19.	Abetment	(Phattaba thabakta)

		thoujinba, Phattabada paangsinba,
20.	Abettor	(Phattaba thabakta) thoujilliba mee, Phattabada paangsiliba mee,
21.	Abeyance	Chatnahandana thamba, khaammaga thamba, thinggaga thamba
22.	Aggrieve	Awaaba nganghanba, waahanba, pendaba pokhanba, pelhandaba
23.	Aggrieved	Awaaba nganghallaba, pendraba, pelhandraba, Awaaba-phanglaba
24.	To infringe	Ayetpa peebea, khut thingjinba
25.	Infringement (of right)	Ayetpa peebea, khut thingjinba
26.	Certiorari	Certiorari
27.	Mandamus	Mandamus
28.	Prohibition (as in writ of prohibition)	Prohibition
29.	quo warranto	quo warranto
30.	Habeas corpus	Habeas corpus
31.	Qua	Gummna; oina
32.	Issue of notice	Khanghan waarol thaaba
33.	Service of notice	Khanghan waarol youhanba/peebea
34.	Dasti service	Khanghan waarol hakthengnana youhanba/peebea
35.	Act of God	Taibang mapu gi khusil/thousil
36.	Circumstantial evidence	Phibhamdagee phangba khudam changdam
37.	Hearsay	Chilhai
38.	Hearsay evidence	Chilhai (gi) khudam changdam
39.	To admit	Chummi haayna yaaba
40.	Admissible	Loukhatningai oiba, khannaningai oiba
41.	Admissibility	Loukhatningai/ khannaningai oiba matou
42.	Admissibility of evidence	Khudam changdam oina loukhatningai/ khannaningai oiba
43.	Preponderance	Henna thajaningai oiba, Henna chumningai oiba

44.	Preponderance of the evidence	Henna thajaningai oiba khudam changdam yengba, Henna chumningai oiba khudam changdam yengba
45.	Preponderance of the probabilities	Henna thajaningai oiba oithokpa yaabasing yengba, Henna chumningai oiba oithokpa yaabasing yengba
46.	Exhibit	Utpa/yenghanba yaaba khudam changdam
47.	Ad valorem	Leplaba mamal
48.	Ad valorem fee	Leplaba mamalgi theegadaba shel
49.	Ad valorem duty	Leplaba mamalgi theegadaba kaangkat
50.	Consent	Ayaaba
51.	Assent	Ayaaba
52.	Criminal intimidation	Kihan khanghannba, aki akhang pokhanba
53.	Defamation	Mingchat theehanba, maykhuhanba
54.	Burglary	Saguntouba
55.	Damages	Kupkhatshel
56.	To compensate	Kupkhatshel/ Kupkhatmal/ hanjinman peebea
57.	Compensation	Kupkhatshel, Kupkhatmal, hanjinman
58.	Ex-gratia	Meenungshi tengbang shel
59.	Act (as in 'act of a person')	Thabak thouwong, thoudou
60.	Neglect	Thouoidaba; thousadaba chekshindaba
61.	Negligence	Thouoi-waoidaba; Thousa-wasadaba, chekshindaba;
62.	Omission	Cheethaba, cheetah-nanthaba, toudaba
63.	Punitive	Cheirak peeningai oiba
64.	Punitive action	Cheirak peenanaba (oiba) thabak thouong
65.	Preventive action	Ngaakthok thabak/thouwong
66.	Preventive detention	Ngakthok phajin
67.	To allot	Sharuk thungbeebea/ peebea
68.	Allotment	Sharuk thungbeebea/ peebea gi thabak thouram

FINAL DRAFT MANIPURI LEGAL TERMS – “5th List”

Sl.No.	Terms	Meaning
1.	Verdict	Waayel waarep
2.	Ruling	Cheoraap yaathang
3.	Ambiguity	(Waahanthokta) naakheisengdaba
4.	Will	Will
5.	Wilful	Khangna-khangna; thawoina; atamnana
6.	Wilfully	Khangna-khangna; thawoina, atamnana
7.	Precedent	Haanna takhraba yaathang; hanna chatnakhraba
8.	To arbitrate	(khatnaba kaangbu aneena haappa meena) waayenba
9.	Arbitration	(khatnaba kaangbu aneena haappa meena) waayenba
10.	To mediate	Waataainaba; Shangdaainaba
11.	Mediation	Waataainaba; Shangdaainaba
12.	To conciliate	Waathem-waatainaba; yashinnahanba
13.	Conciliation	Waathem-waatainaba, yashinnahanba
14.	Memorandum	Ayee-waarol;
15.	Memo	(Tentak/shamlap) Ayee- waarol
16.	Brief	Waakatloygi waarol
17.	Arrest	(Waayel pathaapki matung inna) phaaba;

		(Waayel pathaapki matung inna) phaaba-punba.
18.	Arrest memo	Meepha cherol
19.	Arrest warrant/ warrant of arrest	Meepha che
20.	Tribunal	Tribunal; Phambei
21.	Reasoning	(Achum-araangi) waakhal paring;
22.	Reasonable	Maramchaaba;
23.	Reasonable apprehension (test)	Maangjounana uba
24.	Unreasonable apprehension	Pangkhanda khanjinba
25.	Reasonable doubt	Maramchana chingnaba; chingnapham thokpa
26.	Unreasonable doubt	Maramchadana chingnaba; chingnapham thoktaba

Final Draft – List 6

Sl.No.	Terms	Meaning confirmed in Meeting No. 7
1.	Ground(s)	Yumpham; maram
2.	Groundless	Yumpham yaaodaba; maramleitaba
3.	Reasonable ground	Maramchaba yumpham; maramchaba maram
4.	Unreasonable ground	Maramchadaba yumpham; maramchadaba maram
5.	Reasonable notice	Maramchaba khanghan waarol; khangpham thokpa
6.	Judicial notice	Achumbani hayna louba yaraba (waapham, cherolnaching)
7.	Reasonable person	(Achum-aran khanba ngamlaba) meeshak
8.	Beyond reasonable doubt	Chingnainingai leitaba (waphamnachingba)
9.	To prove	(Khudam changdamna) chummi utpa
10.	Proof	(Chummi utlaba) khudam cangdam
11.	Burden of proof	Chummi utpagi thoudang
12.	Capital punishment	Sheebagee cheiraak; angang olhannabana cheirak
13.	Case status	Waayelgi tangkak
14.	Time bar	Matam hellaba
15.	To commute	Cheirak kakthaba
16.	Commutation	Cheirak kakthaba
17.	Respite	Matam thinthaba; matam yeithokpa; matam panthaba; Matam chonthaba
18.	Pardon	Ngaakpeeba
19.	Remission	Kokpeeba
20.	To remit	Kokpeeba
21.	Institution of suit	Waakat cherol lankhatpa/thangatpa
22.	To dispute	Yetpa;
23.	To object	Yetpa
24.	Dispute	Yanadaba, khatnaba, yetnaba
25.	Ex-parte	Lamba yaodana chatthaba; Naakal naammagee
26.	Forgery	shaajinnaba (gee thabak)
27.	Fundamental	Tangaiphadaba; Maruoiba
28.	Fundamental rights	Tangaiphadaba phangphamthokpa/hak; Maruoiba phangphamthokpa/hak
29.	Specific performance	(Wayel pathaapki matung inna) toufam thokpa thabak
30.	Specific liability	Toupham thokpa thoudang; paangthokpham thokpa thoudang
31.	Strict liability	Chenphadraba/hiktokphadraba thoudang
32.	Abduction	Mee phaaba
33.	Kidnapping	Mee phaaba

34.	To alienate	Soto onba
35.	Alienation	Soto onba
36.	To transfer	Soto shinnathokpa; yonba
37.	Transfer	Soto shinnathokpa; yonba
38.	Sale	Yonba
39.	Sale deed	Yonnache
40.	Consideration (as in a contract)	Yaana lipun, lepna wa
41.	Consideration price	Yanamal/lepnamal
42.	Vendor	Ayonba mee
43.	Vendee	Areiba mee
44.	Mortgage	Bandhaan/ bandhop
45.	Mortgagor	Bandhaan/ bandhop thamba mee
46.	Mortgagee	Bandhaan/ bandhop loubba mee
47.	To lease	Shaanba
48.	Lease	Shaanba
49.	Lessor	Shaalliba mee
50.	Lessee	Ashaanpot paaiba mee
51.	Leasehold	Shaandokche
52.	Lease-holder	Shaandokche paaiba mee
53.	Bailment	Jaamin yaaba; Pot shinnaba
54.	Bailor	Jaamin yaariba mee; pot shinnariba mee
55.	bailee	Jamin louriba mee, shinnarakpa pot paaiba mee
56.	Pledge	Bandhaan/ bandhop
57.	Pawnor	Bandhaan/ bandhop thamba mee
58.	Pawnee	Bandhaan/ bandhop loubba mee
59.	Alibi	Alibi; masa leite hibagi haakanwa
60.	Plea of alibi	Masa leite hibagi hakanwa
61.	Alien	Meetop
62.	To allot	Sharuk thungba/peeba
63.	Allotment	sharuk thungba/peeba
64.	Assault	Meepaai thabaaihanba
65.	Homicide	Mee haatpa, mee-haatpa
66.	Construe	(waayel pathapnachingbgi) waapu peebe/waahanthok peebe
67.	Construction	(waayel pathapnachingbgi) waapu peebe/waahanthok peebe
68.	To interpret	Sandokna wahanthok peebe
69.	Interpretation	Sandokna wahanthok peebe
70.	Constructive (as in constructive res judicata)	Oikhre haaina louraba
71.	Constructive res judicata	Waakheinakhre louraba waapham
72.	Indigent	Laairaba
73.	The bar	Ukil-apunba; ukilgee thabak; ukil kaangbu

74.	At the bar	Waayel-loyshangda
75.	To bar	Thingba
76.	Homicide	Mee haatpa, mee-haatpa
77.	Construe	(waayel pathapnachingbgi) waapu peebe/waahanthok peebe

FINAL DRAFT MANIPURI LEGAL TERMS – “7th List”

Sl. No.	Terms	Meaning proposed in Meeting No 8 and confirmed in Meeting No. 9
1.	To interrogate	Waahang-paaohangba
2.	Interrogation	Waahang-paaohang
3.	Judgment debtor	Yaathang nalliba mee
4.	Eviction	Takthokpa; leihandaba;
5.	Patta	Patta/jamabandi
6.	Mutation	Ming onthokpa; patta shettoknaba
7.	Decree holder	Yaathang paairiba mee
8.	Juvenile	Chahi nouriba
9.	Minor	Chahi sudriba
10.	Minority	Chahi sudabagi matou/phibham
11.	Major	Chahi suraba
12.	Majority	Chahi surabagi matou/phibham
13.	Limitation	Apeeba matam; pankhei
14.	Wrongful	Waayel pathaap kaaiba, waayel pathaap ki waangmada
15.	Wrongful act	Waayel pathaap kaaiba thabak/thouong
16.	Wrongful gain	Phangphang thoktabada phangba kannaba
17.	Wrongful loss	Maangpham thoktabada maangjaba
18.	Wrongful restraint	Thingpham thoktabada thingba
19.	Wrongful confinement	Phaajinpham thoktabada phaajinba
20.	Interplea	(Waakatloysingna) wakheinajanaba waakat
21.	Interplead	(Waakatloysingna) wakheinajanaba waakatpa
22.	Interpleader	(Waakatloysingna) wakheinajanaba waakat paring
23.	Appearance	Waayelshang kaaba; (waayelshangda) leppa
24.	to appear	Waayelshang kaaba; (waayelshangda) leppa
25.	Case law	Lepkhraba waayel (yaathang) warol
26.	(Case law) Citation	Lepkhraba waayel (yaathang) warol upta/panba
27.	Case law cited	Palliba/utliba lepchraba waayel (yaathang) warol
28.	(Case law) Referred to	Mari leinana utpa/panba lepchraba waayel (yaathang) warol
29.	(Case law) Distinguished	Tonganba/channadaba lepchraba waayel yaathang waarol
30.	(Case law) Followed	Chanaba/paansinba yaba lepchraba waayel (yaathang) waarol
31.	Case law relied	Mateng louraba lepnakhraba waayel (yaathang) waarol